

COURT-II

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

APPEAL NO. 198 OF 2015

AND

APPEAL NO. 06 OF 2016

Dated: 16th November, 2017

**Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member**

APPEAL NO. 198 OF 2015

In the matter of:

Power Grid Corporation of India Ltd. ...

Appellant(s)

Vs.

Central Electricity Regulatory Commission & Ors. ...

Respondent(s)

Counsel for the Appellant (s) : Ms. Swapna Seshadri

Counsel for the Respondent(s) : Mr. M.S. Ramalingam for R-1

Mr. Bipin Gupta
Mr. Sunil Bansal for R-3 to R-5

Mr. R.B. Sharma for R-13

APPEAL NO. 06 OF 2016

In the matter of:

Power Grid Corporation of India Ltd. ...

Appellant(s)

Vs.

Central Electricity Regulatory Commission & Ors. ...

Respondent(s)

Counsel for the Appellant (s) : Mr. Deep Rao

Counsel for the Respondent(s) : Mr. M.S. Ramalingam for R-1

Mr. Pradeep Misra
Mr. Manoj Kr Sharma for R-3 to R-5

Mr. Vishnu S. Pillai for
Mr. S.K. Chaturvedi for R-11

Mr. R.B. Sharma for R-13

Mr. Sri Harsha Peechara for R-18

ORDER

The learned counsel appearing for the Appellant and learned counsel appearing for the Respondents have submitted that they may be permitted to file written submissions/reply in the instant case on or before 06.12.2017 respectively.

Submissions made by the learned counsel for both the parties, at supra, place on record.

The learned counsel appearing for both the parties are permitted to file their written submissions on or before 06.12.2017, after serving copy to the learned counsel appearing for the opposite sides.

List the matter for hearing on **06.12.2017** as requested by the learned counsel appearing for both the parties.

(S.D. Dubey)
Technical Member

(Justice N.K. Patil)
Judicial Member

ss/vt